IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.7 of 2020

Meena Singh …. Petitioner

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Deepak Kr. Prasad, Advocate
For the Respondent-State : Mrs. Vandana Singh, Sr.SC-III

Order No. 4 : Dated 25th June, 2020

Heard Mr. Deepak Kr. Prasad, the learned counsel appearing for the petitioner and Mrs. Vandana Singh, Sr.SC-III, appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mrs. Vandana Singh, the learned Sr.SC-III appearing for the respondent State is directed to take instruction and file counter affidavit within a period of three weeks.

Post the matter on 23.07.2020.

(**Sanjay Kumar Dwivedi, J.**)

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